

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.09.2018 AT 10.30 AM

4

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No. 301/10/HDB/2018
NAME OF THE COMPANY	Sri Yadadri Life Sciences Pvt Ltd
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

PCS for Corporate Applicant had filed memo dated 03.09.2018 for withdrawing, ^{petition} in the Registry. Matter is listed today for passing orders. However memo for withdrawal was already filed in the Registry on behalf of Corporate Applicant.

The Petition is not yet admitted. Therefore, permission can be granted under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to the Corporate Applicant to withdraw the Petition.

Memo is recorded. Permission is granted to the Corporate Applicant to withdraw the Petition.

In the result, petition is dismissed as withdrawn vide separate orders.



Member (J)

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**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No. 301/10/HDB/2018

U/s 10 of IBC, 2016

In the matter of:

Sri Yadadri Life Sciences Private Limited
5-530, 3rd Floor, Penthouse, "Deepthi"
Srinagar Colony, Madinaguda
Sherilingampally
Hyderabad – 500050

.. Petitioner/
Corporate Debtor

VERSUS

State Bank of India
Stressed Asset Recovery Branch
2nd Floor, Koti Bus Complex
Turebazz Khan Road
Eisamiya Bazaar, Koti
Hyderabad – 500095

...Respondent /
Financial Creditor

Date of order: 06.09.2018

Coram:

Hon'ble Shri Ratakonda Murali, Member (Judicial)

Parties / Counsels present:

For the Petitioner: Shri A.S. Sathish Kumar, PCS

For the Respondent: Shri S. Keshava Rao, Advocate

Per: Hon'ble Shri Ratakonda Murali, Member (Judicial)-Author

Heard on: 10.07.2018, 13.07.2018, 02.08.2018, 09.08.2018,
20.08.2018, 24.08.2018, 28.08.2018, 29.08.2018

ORDER

1. PCS for Corporate Applicant had filed memo dated 03.09.2018 for withdrawing the Petition. The Petition is not yet admitted. Therefore, permission can be granted under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to the Corporate Applicant to withdraw the Petition.
2. Memo is recorded. Permission is granted to the Corporate Applicant to withdraw the Petition.
3. In the result, petition is dismissed as withdrawn vide separate orders.

A handwritten signature in green ink, consisting of a long horizontal stroke with a loop at the end, and the initials 'B.S.V.' written below it.

(RATAKONDA MURALI)
MEMBER (JUDICIAL)

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